

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...
O.A.No.117 of 1996

Dated New Delhi, this 21st March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Smt. Kulwant Kaur Karnal
Nursing Sister
Dialysis Unit
G.T.B. Hospital
Shahdara
DELHI-110095.

... Applicant

By Advocate: None.

versus

Government of National Capital
Territory of Delhi
Through
Secretary (Medical)
5, Shambhunath Marg
DELHI-110054.

... Respondent

By Advocate: None.

Shri Z. M. Usmani, pairvy
Officer(departmental
representative).

O R D E R (Oral)

Mr K. Muthukumar, M(A)

None is present for the applicant even on second call. Shri Z. M. Usmani, Pairvy Officer is present on behalf of the respondent.

The departmental representative has filed an order of the respondent allowing the annual increments to the applicant for the years 1993-1995. Although the learned counsel on the last date prayed to have this matter verified, he is not present today. From the order filed by the departmental representative dated 27.2.1996, it is clear that relief prayed for

by the applicant in the application has been granted.

Apparently, the applicant is no longer interested in pursuing this matter. In view of this, this application is dismissed as having become infructuous.


(K. Muthukumar)
Member(A)

dbc